

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SAALIM SHOES PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SAALIM SHOES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19.06.2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U19111TN2006PTC060267
5.	Address of the registered office and principal office (if any) of corporate debtor	No:1-A, Regency Apartment, No:5, 1st Lane, Nungambakkam High Road, Nungambakkam, Chennai, Tamil Nadu, India - 600034.
6.	Date of closure of Insolvency Resolution Process	29.04.2022
7.	Liquidation commencement date of corporate debtor	26.09.2025
8.	Name and registration number of the insolvency professional acting as liquidator	Dr. S.R. SHRIRAAM SHEKHER IBBI/IPA-003/IP-N000144/2017-2018/11598
9.	Address and e-mail of the liquidator, as registered with the Board	Dr. S.R. SHRIRAAM SHEKHER Flat No.11, Prayag Apartments, 1st Floor, 15/8, Gandhi Nagar First Main Road, Adyar, Chennai – 600020, Tamil Nadu. E-Mail : shekhershiraam@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Dr. S.R. SHRIRAAM SHEKHER Flat No.11, Prayag Apartments, 1st Floor, 15/8, Gandhi Nagar First Main Road, Adyar, Chennai – 600020, Tamil Nadu. E-Mail: saalim.liquidation@gmail.com
11.	Last date for submission of claims	26.10.2025

Notice is hereby given that the National Company Law Tribunal Division Bench – I, Chennai has ordered the commencement of liquidation of the **M/s. SAALIM SHOES PRIVATE LIMITED** on **26th September, 2025**.

The stakeholders of **M/s. SAALIM SHOES PRIVATE LIMITED**, are hereby called upon to submit their Claims with proof on or before **26.10.2025**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Dr.S.R.SHRIRAAM SHEKHER
IBBI/IPA-003/IP-N000144/2017-2018/11598
AFA valid till 31.12.2025

Liquidator
SAALIM SHOES PRIVATE LIMITED

Date: 03.10.2025

Place: Chennai - 600020

‘CLAIMS ABOUT DOWNING INDIAN AIRCRAFT MANOHAR KAHANIYAN’

Pak lost F-16s, JF-17s, C-130 on ground & in air: IAF chief

AMRITA NAYAK DUTTA
New Delhi, October 3

IN FIRST PUBLIC remarks detailing Pakistani losses during the hostilities that followed Operation Sindoor, Indian Air Force chief Air Chief Marshal A P Singh said Friday that Indian strikes at three separate locations inside Pakistan resulted in damage to a C-130 aircraft, an Airborne Early Warning and Control (AEW&C) aircraft and “four to five fighter aircraft, most likely F-16s” parked in hangars.

Additionally, an AEW&C aircraft or a Signals Intelligence (SIGINT) aircraft, as well as five advanced fighters of the F-16 and JF-17 class, were taken out in long-range strikes launched by the IAF.

This is the first confirmation of the type of Pakistani aircraft lost in the hostilities. Earlier, on August 9, the IAF chief, while delivering the 16th Air Chief Marshal I M Katre Memorial Lecture in Bengaluru, had only spoken in broad terms, saying “at least five fighters and one large aircraft” were destroyed, without identifying the make of the Pakistani aircraft.

Addressing the media ahead of the 93rd Air Force Day on October 8, Air Chief Marshal Singh said a large number of airfields and installations were struck inside Pakistan.

“Because of these strikes, radars at least four places, command and control centres at two places, runways of course (were) damaged at two places. Then, three of their hangars in three different stations have been damaged,” he said.

In those hangars as well as on the tarmac, he said, there were signs that one C-130 aircraft, one AEW&C aircraft and at least four to five fighter aircraft, most likely F-16s, and one SAM system were destroyed.

He said that while these were destroyed on the ground, there was clear evidence of long-range Indian strikes, including one of more than 300 km, destroying either an AEW&C or a SIGINT aircraft, along with five fighters of the F-16 and JF-17 class.

While he did not mention any losses on the Indian side, senior military officers have, in the past, acknowledged that the IAF lost an unspecified number of aircraft during the operation. The government has neither confirmed nor denied these



Chief of the Air Staff Air Chief Marshal Amar Preet Singh during a press conference, in New Delhi, on Friday

reports. Responding to Pakistan’s claims about Indian losses, the IAF chief said, “Their (Pakistani) narrative is ‘Manohar Kahaniyan’. Let them be happy, after all, they also have to show something to their audience to save their reputation. That doesn’t matter to me.”

“If they think they shot down 15 of my jets, let them think... I hope they are convinced about it, and they will cater for 15 less aircraft in my inventory when they come to fight again. So why should I talk about it?”

“Even today, I won’t say anything about what happened, how much damage was done, how it happened, because let them find out... Have you seen a single picture where something fell on any of our airbases, something hit us, a hangar was destroyed, or anything like that? We showed so many pictures of their places,” he said.

Asked about plans to procure more S-400 surface-to-air missile systems from Russia in view of its performance during the hostilities with Pakistan, Air Chief Marshal Singh said it performed well and “there’s a requirement to have more such” weapon systems. “...There is no limit to numbers that you can buy. Again, I am keeping quiet on what the plan is... It has proved to be a good weapon system. We have our own system also developing, so we will take a call on that,” he said.

‘India will not show restraint next time’

PARUL KULSHRESTHA
Jaipur, October 3

GENERAL UPENDRA DWIVEDI, the Chief of Army Staff, on Friday issued a stern warning to Pakistan, saying that in case of another conflict, India will not exercise the restraint that it showed during “Operation Sindoor 1.0”.

During a visit to the border areas of Rajasthan, General Dwivedi urged troops to remain vigilant and united.

Speaking in Sriganganagar district, the General warned Pakistan against testing India’s resolve and urged it to stop sponsoring terrorism. “Next time, India will not exercise the restraint that India showed during Operation Sindoor 1.0. The action taken will be such that Pakistan will have to consider whether it wants to remain part of the globe,” he said.

He said that Operation Sindoor, in which India struck terrorist sites inside Pakistan in the aftermath of the April 22 Pahalgam terror attack, had left a lasting impact on the nation.

“The fight here is not just the Army’s fight — it is the fight of the entire country. The lessons of Sindoor 1.0 have strengthened the resolve of both soldiers and civilians,” he said. Quoting Defence Minister Rajnath Singh, he added, “Whenever a woman applies sindoor on her forehead, she remembers the jawan at the frontier. That bond is sacred.”

On the targets struck during Operation Sindoor, he said, “We ensured that no innocent lives were lost. Our targets were only terrorist hideouts, training centres, and their masters.”

General Dwivedi also said India presented proof of the destroyed terror camps before the world. “If India hadn’t shown the evidence, Pakistan would have hidden it,” he said.

In a ceremony, Commandant Prabhakar Singh of the 140th Battalion of the BSF, Major Ritesh Kumar of the Rajputana Rifles, and Havildar Mohit Gera were honoured for the exceptional role they played in Operation Sindoor.

ADAR POONAWALLA, CEO, SERUM INSTITUTE

All in a day’s work

FROM VACCINES TO MOVIES AND NOW A DOSE OF SPORTS, ADAR POONAWALLA IS MOST INDUSTRIOUS WHEN OPPORTUNITY BECKONS

ALOKANANDA
CHAKRABORTY

HE CERTAINLY DOESN’T complain about the noise when opportunity knocks.

Serum Institute CEO Adar Poonawalla wedged his way back into the spotlight this week with a carefully-worded, single-sentence tweet: “At the right valuation, @RCBTweets is a great team.” By all accounts, Poonawalla is the front-runner to snap up IPL team and 2025 season winner Royal Challengers Bengaluru (RCB) from the team’s current owner United Spirits, a subsidiary of global beverage giant Diageo.

The 44-year-old University of Westminster, London, graduate, has an impeccable record of placing great bets.

In 2020, after the world had gone through a whole year of the Covid-19 pandemic and lockdowns and social distancing were de rigueur, the Serum Institute of India (SII) part-

nered with the British-Swedish pharmaceutical company AstraZeneca and the University of Oxford to manufacture the Covid-19 vaccine originally designated AZD1222 and popularly known as Covishield. It was a calculated risk -- SII began to manufacture the vaccine before clinical trials were fully completed. The decision ensured a faster rollout if the trials proved successful.

If they didn’t, it also meant that SII would be sitting on a stockpile of dud products — and billions in losses.

But Poonawalla didn’t think twice. In a 2021 interview he said it was an easy decision — one he made in consultation with his then 78-year-old

father, Cyrus. “Because we’re privately listed and not accountable to investors and bankers and shareholders, it was just a quick five-minute chat between myself and my father,” he had said.

When the coronavirus struck, SII — which happens to be the world’s largest vaccine-producing company in the world’s largest vaccine-producing nation — was already manufacturing vaccines for measles, tetanus, diphtheria, hepatitis and many other diseases. The firm specialises in generic versions, exports to close to 200 countries and estimates that about two-thirds of the world’s children are inoculated with its vaccines.

Poonawalla’s 2020 gamble paid off handsomely. SII’s revenue shot up from ₹5,446 crore in fiscal year (FY) 2020 to ₹25,645 crore in FY22, a nearly fivefold jump. Profits skyrocketed — they rose from ₹2,251 crore in FY20 to ₹11,116 crore in FY22.

And Adar Poonawalla became the poster child of India’s fight

against the Covid-19 pandemic.

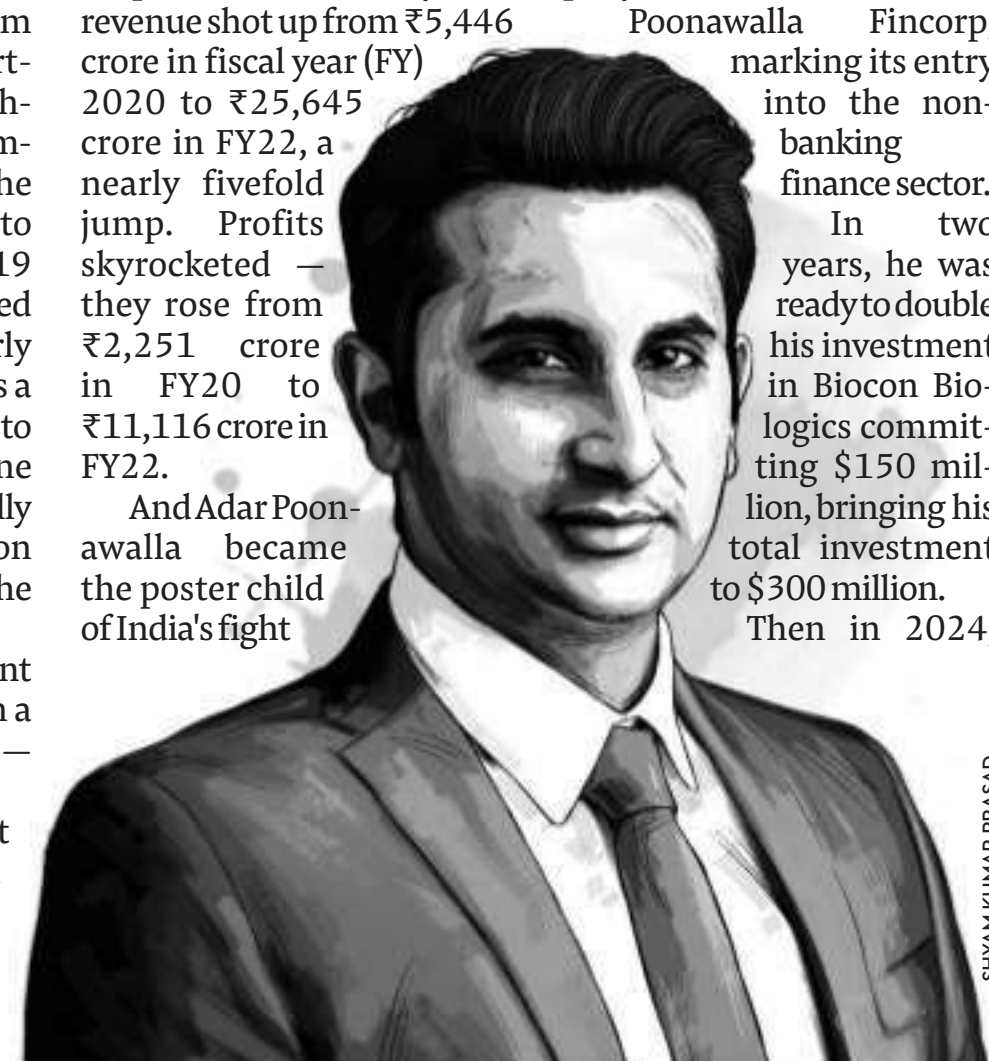
As expected, that market vanished in two years. In FY24, SII’s revenue slumped to ₹9,549 and profits to ₹4,278 crore.

Though the numbers were still better than those posted in the pre-pandemic years, they spurred Poonawalla to diversify — from launching a bunch of fresh vaccines and refocusing on its pre-Covid pipeline of malaria, HPV etc, to venturing into unrelated categories like finance and film production.

In May 2021, Poonawalla’s Rising Sun Holdings acquired a controlling 60% stake in Magma Fincorp, which was incorporated in 1978, for close to Rs 3,500 crore. The company was then rebranded Poonawalla Fincorp,

marking its entry into the non-banking finance sector.

In two years, he was ready to double his investment in Biocon Biologics committing \$150 million, bringing his total investment to \$300 million. Then in 2024,



SHYAM KUMAR PRASAD

Wangchuk’s wife moves SC against his NSA detention



Gitanjali J Angmo (left), in her plea, has also questioned the decision to invoke the NSA against Wangchuk

CLIMATE ACTIVIST SONAM Wangchuk’s wife Gitanjali J Angmo has filed a plea in the Supreme Court challenging his detention under the National Security Act and seeking his immediate release.

Wangchuk was detained under the stringent National Security Act (NSA) on September 26, two days after protests demanding statehood and Sixth Schedule status for

Ladakh left four people dead and 90 injured in the Union territory. He is lodged in Jodhpur jail in Rajasthan. Angmo, in her plea, has also questioned the decision to invoke the NSA against Wangchuk.

The plea alleged that Wangchuk’s detention was “illegal, arbitrary, and unconstitutional”, violating fundamental rights guaranteed under Articles 14, 19, 21 and 22.

—PTI

KARUR STAMPEDE HC forms SIT, denies bail to TVK leaders

PRESS TRUST OF INDIA
Madurai/Chennai, October 3

THE MADRAS HIGH Court on Friday formed a Special Investigation Team (SIT) to probe the September 27 stampede at the political rally of actor and TVK founder Vijay, on a day when two senior party leaders’ anticipatory bail petitions were rejected by the high court which also found fault with the party and the police over the incident that killed 41 persons and injured over 60.

The principal bench of the high court here also dismissed a BJP leader’s plea seeking a CBI probe into the incident, and directed her to approach the Madurai bench.

Chief Minister M K Stalin and the ruling DMK trained their guns against the BJP and Vijay, respectively. While Stalin accused BJP of trying to gain political mileage over the

deadly incident, his party DMK slammed Vijay for his alleged “arrogance, hunger for money, publicity mania and the desire for chair.” It said his challenge to the state government to arrest him for the stampede was aimed at diverting attention away from the deaths of as many as 41 persons.

The high court formed the SIT under senior IPS officer and Inspector General, North Zone, Asra Garg, to probe the matter. It also criticised the TVK organisers of the event, the party leadership and the police over the stampede, which killed children, among others.

The Madurai bench dismissed the anticipatory bail pleas of Tamilaga Vetttri Kazhagam (TVK) state general secretary Bussy N Anand and deputy general secretary CTR Nirmal Kumar, who have been named in the FIR in connection with the incident.

NOTICE OF SALE OF ASSETS OF SNNEHA NATURAL WORLD PRIVATE LIMITED (in Liquidation)

Factory at: Plot No. 1B, Village-Yadav Gat No. 50, 51, 52 and 53, Parvati Co-Operative Industrial Estate, Sector-I, Phase-III, within the local limits of Shirol, Taluka Shirol, Kolhapur - 416146. Regd. Off. At: Flat 2A, 1st Flr, A-3, Narayan P Chandrai Road, Off Sakinagar, Sakinaka, Mumbai 400072, MH, India.

(Sale under Insolvency and Bankruptcy Code, 2016)
The undersigned Liquidator of Snneha Natural World Private Limited (in Liquidation) (“Corporate Debtor”), appointed by the Hon’ble NCLT, Mumbai, vide order dated 17-01-2025, intends to sell the following immovable properties forming part of the liquidation estate of Corporate Debtor through e-auction on “as is where is basis”, “as is what is basis”, “whatever there is basis” and “without recourse basis”. Sale will be done by the undersigned through E-Auction service provider i.e. website: <https://ibbi.baanknet.com/eauction-ibbi>.

Due Diligence and Inspection of assets under auction Up to Wednesday, 22nd October, 2025 (with one-day prior intimation to Mr. Sudhanshu Pandey - Mob. - 9821916190 - between 11:00 am - 3:30 pm (except Sundays and State Holidays).

Last Date to submit Bid Documents and pay Earnest Money Up to Friday, 24th October, 2025 by 12PM

Deposit Date of 25th E-Auction Monday, 27th October, 2025, 12 PM to 2 PM

Declaration of Highest Bidder Tuesday, 28th October, 2025

Declaration of Successful Bidder Friday, 31st October, 2025

Sr.No.	Description (Assets)	Reserve Price (Rs. in lakhs)	EMD (5% of Reserve Price) (Rs. in lakhs)
Block 1	Asset Block 1: Plot without ETP includes building existing on plot no 1B with 2,700.00 SQ.M./ 29,052.00 SQ. FT and existing plot 1 C with 15,152.00 SQ.M./ 1,63,036.00 SQ.FT. on lease from Parvati Co-Operative Industrial Estate. Thus total area of Asset Block of land with building is 17,852 SQ.M./ 1,92,068 square feet. The land includes Building admeasuring approximate built-up area of 46,246.50 Sq. Ft. (This block has land and building other than ETP)	463	23.15

Note: The Asset Block of Plot without ETP (Subject of present auction), as well as the Asset Block being Plot with structure housing Effluent Treatment Plant (ETP) which has been successfully auctioned in the 20th E-auction held on 17th December 2024. Both blocks are situated at Plot No. 1-B and 1-C, Village-Yadav, Gat No. 50, 51, 52 and 53, Parvati Co-Operative Industrial Estate, Sector-I, Phase-III, Taluka-Shirol, District-Kolhapur, within the local limits of Shirol. As there is no clear demarcation of the plots, it will be the responsibility of the successful bidder of the present auction (Plot without ETP) to coordinate with the successful bidder of the Plot with structure housing ETP to arrange with the concerned authorities for demarcation of the plot and create an independent access at its own cost. This will not be the responsibility of the Liquidator. Bidders may refer to detailed terms and conditions and E-Auction Process Memorandum which can be obtained by emailing the undersigned at sneha.world@gmail.com and can also visit www.ibbi.gov.in for the sale auction notice. Bidders can also contact Mr. Sudhanshu Pandey Mob. No. +91-9821916190 or login to website: <https://ibbi.baanknet.com/eauction-ibbi> which has been used as the E-Auction Service Provider as mandated by Insolvency and Bankruptcy Board of India (IBBI). The sale of the assets shall be undertaken by the E-Auction Service Provider for and on behalf of the Seller through an e-auction platform provided on the website of the E-Auction Service provider <https://ibbi.baanknet.com/eauction-ibbi>.

Prospective bidders shall submit an undertaking that they do not suffer from any ineligibility u/s 29 A to the extent applicable and if found ineligible at any stage, the earnest money deposited shall be forfeited. Within 3 days of declaring highest bidder, liquidator shall conduct due diligence and verify the eligibility of the highest bidder. In case the highest bidder is found ineligible, the liquidator may, in consultation with SCC, declare next highest bidder as successful bidder.

The Bidders(s) should make their own independent inquiries regarding the Assets of the Company, any encumbrances, title of assets and claims/rights/dues/ affecting the assets etc., and should inspect the properties/assets at their own expense. Payment of the bid price along with interest, charges or taxes as applicable must be completed by the successful bidder within the period stipulated in the E-Auction Sale Process Memorandum and failure to do so will make him liable for penal action, including, but not limited to forfeiture of amounts deposited, and cancellation of sale. As per Reg. 31A(1)(h) of IBBI (Liquidation Process) Regulations, 2016 i.e. in consultation with Stakeholders’ Consultation Committee, the Liquidator may consider extension of the period of payment for a reasonable period beyond ninety days. This invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Corporate Debtor to effectuate the sale. The Liquidator has the absolute right to accept or reject any or all offer(s)/bids or adjourn/postpone/cancel the e-auction or withdraw any property or portion thereof from the auction proceeding at any stage or disqualify any interested party / potential investor / bidder without any liability. Any revision in the sale notice will be uploaded on the website <https://ibbi.baanknet.com/eauction-ibbi>. It is requested to all the bidders to kindly visit the website regularly.

Sd/-
Namrata Amol Randeri
Liquidator of Snneha Natural World Private Limited (in Liquidation)
IBBI Regn. No.: IBBI/PA-001/1P-P01685/2019-2020/12495
AFA Valid up to 31.12.2025
Place: Mumbai Address: 215, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai, Maharashtra 400053.
Date: 04-10-2025

FORM B PUBLIC ANNOUNCEMENT [Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016] FOR THE ATTENTION OF THE STAKEHOLDERS OF SAALIM SHOES PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
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1 Name of Corporate Debtor SAALIM SHOES PRIVATE LIMITED

2 Date of incorporation of Corporate Debtor 19.06.2006

3 Authority under which Corporate Debtor is incorporated/registered Registrar of Companies, Chennai

4 Corporate Identity No./Limited Liability Identification No. of Corporate Debtor U19111TN2006PTC060267

5 Address of the Registered Office and Principal Office (if any) of Corporate Debtor No.:1-A, Regency Apartment, No.:5, 1st Lane, Nungambakkam High Road, Nungambakkam, Chennai-600034, Tamil Nadu, India.

6 Date of closure of Insolvency Resolution Process 29.04.2022

7 Liquidation commencement date of Corporate Debtor 26.09.2025

8 Name and registration number of the insolvency professional acting as Liquidator Dr. S.R. SHRIRAM SHEKHAR IBBI/PA-003/IP-N000144/2017-2018/11598

9 Address and e-mail of the Liquidator, as registered with the Board Dr. S.R. SHRIRAM SHEKHAR Flat No.11, Prayag Apartments, 1st Floor, 15/8, Gandhi Nagar First Main Road, Adyar, Chennai-600020, Tamil Nadu. E-mail: shekhershriraam@gmail.com

10 Address and e-mail to be used for correspondence with the Liquidator Dr. S.R. SHRIRAM SHEKHAR Flat No.11, Prayag Apartments, 1st Floor, 15/8, Gandhi Nagar First Main Road, Adyar, Chennai-600020, Tamil Nadu. E-mail: saalim.liquidation@gmail.com

11 Last date for submission of claims 26.10.2025

Notice is hereby given that the National Company Law Tribunal Division Bench-I, Chennai has ordered the commencement of liquidation of the M/s. SAALIM SHOES PRIVATE LIMITED on 26th September, 2025. The Stakeholders of M/s. SAALIM SHOES PRIVATE LIMITED, are hereby called upon to submit their Claims with proof on or before 26.10.2025, to the Liquidator at the address mentioned against Item No.10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Dr.S.R.SHRIRAM SHEKHAR
IBBI/PA-003/IP-N000144/2017-2018/11598
AFA valid till 31.12.2025
Liquidator
SAALIM SHOES PRIVATE LIMITED
Date : 03.10.2025
Place : Chennai-600020

PUBLIC NOTICE

This is to inform Mr. Kiran Ganesh Narvekar, Mr. Subhash Ganesh Narvekar, Dayanand, Mr. Sanyog Ganesh Narvekar, Mrs. Yamini Chandrakant Alornekhar, Mrs. Palavi Prakash Alornekhar and Mrs. Sugandha Eknath Naik that we have been unable to establish communication for a period of time and are making a formal request for you to reach out to us. If you are the person identified, or if you have information that may assist us in locating or re-establishing contact with this individual, we kindly ask that you come forward.

We are seeking to address important matters that require your attention. Please contact us directly at your earliest convenience through any of the following methods: Phone: +91 9136757552 Email: cs@fsdefence.com / chodankarraajendra399@gmail.com

We respectfully request that you respond to this notice within 10 days from the date of publication to facilitate resolution of pending matters. This notice is published in good faith and in accordance with applicable laws or procedures.

We look forward to your prompt response and appreciate your cooperation in this matter. Sincerely, Rajendra Chodankar/FFS Defence Engineering Limited +91 9136757552 Date: 04/10/2025

ASSOCIATED

ASSOCIATED ALCOHOLS & BREWERIES LIMITED
CIN: 115520MP1989PLC049380
Corporate/Regd. Office: 4th Floor, BPK Star Tower, A.B. Road, Indore-452008 (M.P.) Ph.: 0731-4780400/490, E-mail: info@aabl.in

NOTICE

100 Days Campaign “Saksham Niveshak” for KYC and other related updation and shareholder engagement to prevent transfer of Unpaid / Unclaimed Dividends to Investor Education and Protection Fund (“IEPF”)

Notice is hereby given to the Shareholders of **Associated Alcohols & Breweries Limited** (“your Company”) that pursuant to Investor Education and Protection Fund Authority (“IEPFA”), Ministry of Corporate Affairs (“MCA”) letter dated July 16, 2025 your Company has started 100 days campaign “Saksham Niveshak” starting from July 28, 2025 to November 6, 2025. During this Campaign all the shareholders who have not claimed their Dividend or have not updated their KYC & nomination details or face any issues related to unclaimed dividends and shares may write to the Company’s Registrar and Transfer Agent (“RTA”) i.e. M/s. <https://www.anktonline.com/> and further e-mail to be send to the company at e-mail: investorrelations@aabl.in. The shareholders may further note that this campaign has been started proactively and specifically to reach out to the shareholders to update their KYC, bank mandates, Nominee and contact information etc. and claim their unpaid / unclaimed Dividend in order to prevent their shares and dividend amount from being transferred to the IEPFA.

For Associated Alcohols & Breweries Limited
Sd/-
Tushar Bhandari
Date: 03.10.2025 Whole Time Director & Nodal Officer
Place: Indore DIN: 03583114

